

- (ii) The bus and truck tyres allowed for import on OGL will be the following categories :

1000 × 20—16 PR

1000 × 20—14 PR

900 × 20—16 PR

900 × 20—14 PR

900 × 20—12 PR

Nylon tyres in ribbed, lug and semi-lug varieties.

- (iii) The total import duty on such tyres will be 100% (excluding the 5% drought surcharge). In addition there will be the applicable countervailing duty.

Simultaneously, Government will be encouraging maximisation of production by tyre manufacturers. It is hoped that these measures will stimulate competition in the market and thereby benefit the consumers and the industry.

STATEMENT RE : SCHEME FOR  
MAXIMISATION OF INDUSTRIAL  
PRODUCTION DURING SEVENTH  
PLAN PERIOD

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM : I rise to make a statement on the decision of the Government to introduce a scheme for maximisation of industrial production during the 7th Plan Period.

In order to encourage industrial units to maximise their production, Government have from time to time been allowing re-endorsement of licensed capacities on the basis of the capacity utilisation or modernisation achieved by them. The latest of such re-endorsement schemes are contained in the Press Notes No. 1 and 2 of January, 1986. While these schemes take cognisance of the production achieved by an industrial undertaking in the past, it is considered desirable

to introduce a scheme that would give advance intimation to industrial undertakings and recognise the best production achieved by them in the future.

Accordingly, Government have decided to introduce a new scheme w.e.f. 1st April, 1988. The main objective of the scheme is to maximise industrial production from existing installed capacity of plant, machinery and equipment so that the assets already installed could be put to the utmost use. The salient features of the scheme are as follows :

- (i) The industrial licences/registrations with technical authorities will automatically be re-endorsed with maximum production actually achieved by the industrial undertakings in any of the financial years between 1st April, 1988 and 31st March, 1990.
- (ii) There will be no restrictions on such re-endorsement of capacities except the following :
  - (a) The undertaking should have a valid industrial licence/registration for the item concerned.
  - (b) The item should not be reserved for the small scale sector nor should it form a part of Scheduled IV and V of the exemption notification of 16th February 1973 issued under the IDR Act, as amended from time to time.
  - (c) Additional investment, if any, in plant, machinery and equipment shall not exceed 10% of the existing book value of investment in plant, machinery and equipment related to that particular item of production.

The scheme will apply to all industrial undertakings including MRTP/FERA companies as also to all items regardless of whether or not they are covered by the First Schedule to the IDR Act. Location<sub>1</sub> restrictions will also not apply to thi<sub>s</sub>

scheme. In the case of MRTP/FERA companies, the scheme will be available to both Appendix-I as well as non-Appendix-I items.

This scheme is in addition to, and not a substitution of, the facilities already available under any existing scheme.

A detailed press Note will be issued by the Department of Industrial Development explaining the scheme and procedures to be followed.

Government hope that this scheme will contribute to the best utilisation of existing investment in plant, machinery and equipment and thereby maximise industrial production during the 7th Plan Period.

MR. CHAIRMAN : Next Item—Calling Attention stands postponed.

12.20 hrs.

#### ELECTIONS TO COMMITTEES

[English]

##### (i) Estimates Committee

Motion to elect thirty members

SHRI SHANTA RAM NAIK (Panaji) :  
I beg to move :

“That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

MR. CHAIRMAN : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

The motion was adopted

##### (ii) Public Accounts Committee

##### (a) Motion to Elect fifteen members from Lok Sabha

SHRI AMAL DATTA (Diamond Harbour) : I beg to move :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as a members of the Committee on Public Accounts for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

MR. CHAIRMAN : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989.”

The motion was adopted

##### (b) Motion to recommend to Rajya Sabha to nominate Seven members

SHRI AMAL DATTA : I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1988 and ending on the 30th April, 1989, and do communicate to this House the name of the members so nominated by Rajya Sabha.”

MR. CHAIRMAN : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1988 and ending on the 30th